

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/924/2021**

This the 23rd day of June 2021

**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Anupama Thakur, Age 45 years, W/o Sh. Susheel Kumar, R/o Dhok Paloura, Jammu.

.....Applicant

(Advocate:- Mr. Ritesh Sharma for Mr. Sudershan Sharma)

**Versus**

1. Union Territory of J&K through Commissioner /Secretary, Health & Medical Education Department, Civil Sectt. Jammu-180001.
2. Director, Health Services, Jammu-180001.
3. Chief Medical Officer, Jammu-180001.
4. Incharge Medical Officer, NTPHC, High Court, Janupur, Jammu-180007.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

Learned D.A.G. submits that the instant case pertains to Female Multipurpose Health Worker (F.M.P.H.W) which is not a civil post as the engagement on the said post is made by a society. Hence, this Tribunal has no jurisdiction to deal with the present case.

2. Learned counsel for the applicant states that he wants to withdraw the case with liberty to approach the appropriate forum for redressal of his grievance.
3. Accordingly, the O.A. is dismissed as withdrawn with liberty to the applicant to approach appropriate forum for redressal of his grievance, if he so desires.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*